

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 128/MP/2018
Alongwith I.A. No. 28/2018**

Subject : Petition for revision of transmission tariff for Asset I: 400 kV D/C Palatana-Silchar Twin Moose Conductor Transmission Line-247.39 km, Asset II: 400 kV D/C Silchar Byrnihat (one circuit on D/C towers) Twin Moose Conductor Transmission Line 214.41 km, Asset III: 400 kV D/C Byrnihat-Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line-201 km, Asset IV: 400 kV D/C SilcharAzara (one circuit on D/C towers) Twin Moose Conductor Transmission Line256.41 km and Asset V: 400 kV D/C Azara - Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line-159 km under Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 (On admission).

Date of hearing : 26.7.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : North East Transmission Co. Ltd. (NETCL)

Respondents : Tripura State Electricity Corp. Ltd. and 8 Others

Parties present : Shri B. Nagar, NTECL
Shri M.K. Gupta, NTECL

Record of Proceedings

The representative of the Petitioner submitted that present petition has been filed for revision of transmission tariff for Asset I: 400 kV D/C Palatana-Silchar Twin Moose Conductor Transmission Line-247.39 km, Asset II: 400 kV D/C Silchar Byrnihat (one circuit on D/C towers) Twin Moose Conductor Transmission Line 214.41 km, Asset III: 400 kV D/C Byrnihat-Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line-201 km, Asset IV: 400 kV D/C SilcharAzara (one circuit on D/C towers) Twin Moose Conductor Transmission Line 256.41 km and Asset V: 400 kV D/C Azara - Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line-159 km in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

2. After hearing the representative of the Petitioner, the Commission admitted the Petition and directed to issue notice to the respondents.

3. The Commission directed the Petitioner to serve the copy of the Petition on the respondents immediately, if not served already. The Commission directed the respondents to file their replies, by 24.8.2018, with an advance copy to the Review Petitioner, who may file its rejoinder, if any, by 18.9.2018. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The representative of the Petitioner submitted that it has filed Interlocutory Application No. 28/2018 seeking permission to return excess revenue received on account of additional rebate to the respondents. Considering the request of the Petitioner, the Commission permitted the Petitioner to refund the excess amount to the respondents as per Regulations. Accordingly, I.A. was disposed of.

5. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**-Sd/-
(T. Rout)
Chief (Law)**